

to Starred Question No. 515 on the 18th August, 1966 and state:

(a) whether adjudication proceedings against Shri Chiranjit Lal Goenka have since been completed;

(b) whether Government have started any legal action against the above person in view of the judgement of the Rajasthan High Court;

(c) whether the assessment and investigation into his income-tax liabilities has since been completed;

(d) whether any adjudication/imposition of penalty/prosecution has since been completed/started for violation of laws and evasion of Income-tax; and

(e) if so, the results thereof?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) No, Sir.

(b) No legal action has been started by Income-tax Department as Shri Goenka has filed an appeal in the Supreme Court against the judgment of the Rajasthan High Court. The appeal is still pending.

(c) The income-tax assessment for the year 1961-62 has been completed. The assessments for the subsequent years are pending as scrutiny of the seized books of account and documents has not yet been completed.

(d) On the Income-tax side no prosecution proceedings have so far been initiated. Proceedings for penalty under Section 271(1)(c) of the Income-tax Act 1961 for concealment of income have been initiated for the assessment year 1961-62.

Shri Goenka was arrested on 8th July, 1966 by the Superintendent of Central Excise, Gold Control, New Delhi, for violation of Gold Control Rules and he was released on bail. Departmental proceedings for violation of Gold Control Rules have been started. Shri Goenka filed a writ petition in the Rajasthan High Court against the Departmental proceedings, but it was dismissed. He then

filed an appeal to the Supreme Court against the judgment of the Rajasthan High Court. The Supreme Court has passed an interim stay order on the 30th May, 1966 to the effect that the departmental proceedings under the Gold Control Rules may be continued, but that the final orders should not be passed till the Supreme Court decides the appeal.

(e) Does not arise.

#### **Seizure of Gold**

**1143. Shri Yashpal Singh:**

**Shri Bagri:**

**Dr. Ram Manohar Lohia:**

**Shri Utliya:**

**Shri Madhu Limaye:**

**Shri Kishen Pattnayak:**

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 601 on the 28th July, 1966 and state:

(a) whether the investigations into the seizure of 560 tolas of contraband foreign made gold have since been completed; and

(b) if so, the result thereof and action taken by Government in the matter?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) and (b). The Central Bureau of Investigation have completed the investigation in this case. It is propose to adjudicate the case departmentally in the first instance.

#### **Family Planning Programme**

**1144. Shri Yashpal Singh:**

**Shri Dighe:**

**Shri Vishwa Nath Pandey:**

**Shri Bagri:**

**Dr. Ram Manohar Lohia:**

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 598 on the 28th July, 1966 and state:

(a) whether any decision has since been taken for allotment of more funds for the Fourth Plan to make

the Family Planning programme more effective; and

(b) if so, the reaction of Government thereto?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). Yes. The proposals for an additional allocation of Rs. 144.16 crores over and above Rs. 95 crores have been discussed with the Planning Commission and the Commission is agreeable to provide additional funds. The actual release of Funds will depend every year on the progress of the programme and targets achieved.

#### **Fourth Annual Electric Power Survey**

**1145. Shri Yashpal Singh:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 491 on the 28th July, 1966 regarding the Fourth Annual Electric Power Survey and state:

(a) whether the Survey Committee has since completed their survey work;

(b) if so, whether they have submitted any report in this regard; and

(c) if so, the reaction of Government thereto?

**The Minister of Irrigation and Power (Shri Fakhruddin Ahmed):** (a) and (b). The work of the Fourth Annual Power Survey Committee is expected to be completed in about a months' time.

(c) Does not arise.

#### **Unauthorised structures near N.D.M.C. Ayurvedic Dispensary**

**1146. Shrimati Tarkeshwari Sinha:** Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 804 on the 1st September, 1966 and state:

(a) whether it is a fact that a number of motor workshops have been functioning on Government land near the New Delhi Municipal Committee

Ayurvedic Dispensary at Lady Hardinge Road;

(b) if so, whether they are being allowed to do so by the New Delhi Municipal Committee as their tenants;

(c) if not, the reasons for the continuance of such unauthorised structures and business premises;

(d) whether it is also a fact that the temporary wooden shops in which these workshops were functioning were formerly occupied by displaced persons who have since been allotted shops in other localities and thus rendered vacant shops were proposed to be demolished;

(e) whether it is also a fact that these workshops have been a constant nuisance to the residents and the children of a school running in the premises on the back of these shops; and

(f) if so, the steps taken in the matter?

**The Minister of Health and Family Planning (Dr. Sushila Nayar):** (a) and (b). There are eight stalls of the New Delhi Municipal Committee on Lady Hardinge Road near the Ayurvedic Dispensary. Five of these stalls were allotted for motor spare parts. Two of them are doing motor repair work.

(c) Does not arise.

(d) The stalls stand allotted to refugees.

(e) Sometimes cars are parked on the road-berm for repairs which is irregular. Action is taken by the Committee against unauthorised parking for repairs.

(f) The N.D.M.C. have approached the Ministry of Works Housing & Urban Development for the allotment of a suitable plot of land for constructing a shopping centre. Government have appointed a Committee to look into this matter. The shifting of these and